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IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE AMIT SETH ON THE 25th OF JULY, 2025

MISC. CRIMINAL CASE No. 29594 of 2025

ALOK KUMAR SINGH Versus THE STATE OF MADHYA PRADESH

THE STATE OF MADELTA FRADESH

Appearance:

Shri Sudama Shakya - learned counsesl for the applicant.

Shri Dinesh Savita - learned Public Prosecutor for the State.

ORDER

- 1. This is the **first** bail application filed by the applicant under Section 483 of BNSS, 2023, seeking grant of regular bail in connection with Crime No.1360/2024 registered at Police Station G.R.P. B.G., District Gwalior (M.P.) for the commission of offence under Section 305 (B) of BNS.
- 2. The case of the prosecution, in short, is that an F.I.R. was lodged by the complainant on 16.12.2024, stating that while he, along with his sister, was travelling from Jabalpur to Agra Cantt., their trolley bag was stolen from the train. The said trolley bag contained cash and goods totaling ₹8,55,000/-. Accordingly, the offence in question has been registered against the present applicant.
- 3. Learned counsel for the applicant submits that the applicant was arrested for the offence by the G.R.P., Khandwa, and thereafter was implicated in the present case and produced before the learned trial Court through a production warrant. It is further submitted that no article has been recovered from the applicant. Counsel for the applicant also submits that the investigation in the matter is complete and the charge sheet has been filed on 20.06.2025. It is further



submitted that in two other case, one at Khandwa and the other at Bhopal, the applicant has already been enlarged on bail by the learned trial Court. The applicant is in custody since 25.04.2025. The counsel for the applicant further submits that the applicant is ready and willing to abide by any conditions which may be imposed by this Court. The trial is likely to take sufficiently long time. The applicant is the resident of District Rohtas (Bihar) and there is no possibility of his absconsion or tampering with the prosecution evidence. Accordingly, a prayer for grant of regular bail is made.

- 4. On the other hand, learned counsel for the State opposes the bail application and submits that the applicant is having criminal antecedents out of which two cases are in M.P. and therefore, the applicant is not entitled to the grant of regular bail.
- 5. In reply, leaned counsel for the applicant submits that in the two cases at Bhopal and Khandwa, the applicant has already been enlarged on bail by the learned trial Court, the certified copies of the bail orders are produced for perusal of this Court.
 - 6. Heard learned counsel for the parties and perused the case diary.
- 7. In view of the above and considering the totality of the facts and the circumstance of the case, but without expressing any opinion on the merits of the case, the application is **allowed**. It is directed that the applicant be released on bail upon furnishing a personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand Only) along with one local solvent surety in the like amount to the satisfaction of the trial Court/ Committal Court.
- 8. This order will remain operative subject to compliance of the following conditions by the applicant:-

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- *i)* The applicant will comply with all the terms and conditions of the bond executed by him;
- *ii)* The applicant will cooperate in the investigation/trial, as the case may be:
- iii) The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer, as the case may be;
- iv) The applicant will not commit any other offence or will not repeat the offence in future. In case offence of same nature is repeated, this bail order shall automatically stand cancelled;
- v) The applicant will not seek unnecessary adjournments during the trial; and
- vi) The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.
- 9. Copy of this order be sent to the trial Court concerned for compliance by the Office of this Court.
 - 10. Certified copy as per rules.

(AMIT SETH) JUDGE